

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 101 OF 2018**

**Dated: 4<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**BSES Rajdhani Power Ltd. & Anr. .... Appellant(s)**  
**Vs. .... Respondent(s)**  
**Indraprastha Power Generation Company Ltd & Anr .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Rahul Kinra  
Mr. Aditya Gupta

Counsel for the Respondent (s) : Mr. Pulkit Agrwal  
Mr. Shubham Arya for R-1  
Mr. Divyanshu Rai for R-2

**ORDER**

The learned counsel, Mr. Rahul Kinra, appearing for Appellant, Mr. Pulkit Agrwal for the first Respondent and Mr. Divyanshu Rai for the second Respondent submitted that, pleadings in the instant case are completed and the matter may kindly be posted for final hearing.

Submissions of the learned counsel for the Appellant and the Respondent Nos. 1 and 2, as stated supra, are placed on record.

List this matter for hearing on **03.04.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 1 and 2.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/ss

**(Justice N. K. Patil)**  
**Judicial Member**